

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 306/2025****IN THE MATTER OF:****PRADEEP****.....APPLICANT(s)****VERSUS****STATE OF UTTAR PRADESH & ORS.****.....RESPONDENT(s)****INDEX**

S.No.	PARTICULARS	PAGE NO.
1.	JOINT COMMITTEE ON BEHALF UPPCB IN COMPLIANCE OF THE ORDER DT. 09.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE JOINT COMMITTEE REPORT ANNEXED HEREWITH AS ANNEXURE A-1	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 28.08.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION NO. 306/2025



IN THE MATTER OF:

PRADEEP

.....APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

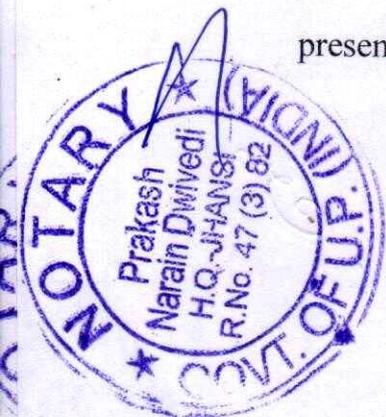
.....RESPONDENT(s)

JOINT COMMITTEE ON BEHALF UPPCB IN COMPLIANCE OF THE
 ORDER DT. 09.07.2025 PASSED BY THE HON'BLE NATIONAL
 GREEN TRIBUNAL

I, Imraan Ali aged about 45 years S/o Mr. Usman Ali R/o Mohalla-Qaboolpura, Tehsil-Sadar, District-Badaun, presently posted as Regional Officer, U.P. Pollution Control Board, Jhansi do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

(Handwritten signature)



2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has raised grievances regarding the issuance of NOC, for establishment of new petrol pump at Aarji No.881, Mauja Bhojala, Tehsil and District Jhansi, Uttar Pradesh in violation of environmental norms. It is alleged that Indian Oil Corporation Limited, Kanpur Divisional Office, has applied before the District Officer, Jhansi under Section 144 of the Petroleum Rules for setting up a petrol pump at ,however, the proposed site is directly opposite Udal Singh Memorial Intermediate School (classes 1-12 with a Computer Examination Centre) and surrounded by habitation, which is in clear violation of the guidelines issued by the Hon'ble National Green Tribunal requiring a minimum distance of 50 meters (30 meters in exceptional cases) from schools, hospitals and residential areas.

4. That this Hon'ble Tribunal vide order dt. 09.07.2025, constituted a Joint Committee and directed as under:

"9. In view of the environmental questions involved in the case, we also consider it necessary that a Joint Committee be constituted to verify the



factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, UPPCB, and District Magistrate, Jhansi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponent and IOCL, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

10. *Factual and Action taken Report may be submitted within one month."*

5. That in compliance of the aforementioned order, the meeting of the Joint Committee was conveyed on 12.08.2025, comprising of the following officers of the concerned departments:

- Shri Arun Kumar Gour - ADM(Judicial), Jhansi
- Miss. Somya Agarwal - District Supply Officer, Jhansi
- Shri Rajnesh Gupta - Executive Engineer, PWD, Jhansi.
- Shri Vivek Kumar - Tehsildar, Tehsil-Sadar, Jhansi
- Shri Imraan Ali - Regional Officer, U.P. Pollution Control Board, Jhansi

That during the said meeting the key points with respect to the present matter were discussed for inspection and data collection.

A
Prakash
R.No
T.O



II. JOINT COMMITTEE INSPECTION ON 12.08.2025

6. That the Joint Committee comprising of the aforesaid officers of the concerned departments carried out the inspection of the said site on 12.08.2025. That during the said inspection Mr. Ashutosh Srivastav- representative of IOCL, Miss Shikha Yadav- Owner of the petrol pump and Mr. Pradeep- the Complainant were also present.

A Copy of the Joint Committee Report has been annexed herewith as ANNEXURE A-1.

III. OBSERVATIONS OF THE JOINT COMMITTEE:-

7. Details of the Petrol Pump-

- Name of Petrol Pump: M/s Love Kush Fuel Station (Indian Oil Corporation Limited)
- The site of the petrol pump is situated on Unnao Balaji Road at Arazi No. 881, Mauza Bhojla, Tehsil & District Jhansi, Uttar Pradesh. The geographical coordinates of the site were recorded as Latitude 25.504323 & Longitude 78.577212.
- Towards the east of the petrol pump, vacant land was observed.
- The Unnao Balaji Road was found at an approximate distance of 27 meters, and Udal Singh Memorial Intermediate School was found situated at an approximate distance of 40 meters on the western side from the dispensing unit of the petrol pump.



(Handwritten signature)

- Towards the north of the petrol pump, certain commercial shops and the residence of Mr. Lakhan Singh were observed within a radius of 30 meters from the dispensing unit.
 - Towards the south of the petrol pump, an Axis Bank building-cum-residential premises was observed within a radius of 30 meters from the dispensing unit.
8. That the development/construction work for establishment of the petrol pump was found to have been completed and the said petrol pump is operational since 29.07.2025.
9. That the Udal Singh Memorial Intermediate School was established in the year 2005.
10. No high-tension electricity line was found passing through the petrol pump premises.
11. A Spot Memo was prepared on site in presence of the Joint Committee members (copy enclosed as Annexure-3), wherein the Owner of the petrol pump, the Complainant, and nearby local residents acknowledged and agreed to the distances recorded.

Copy of the memo has been annexed within the Joint Committee Report

i.e. ANNEXURE A-1 as Annexure 3.



12. During the site visit, the written statements of the Complainant, the Owner of the petrol pump, and local residents were taken in the presence of the Joint Committee members.

Copy of the written statements have been annexed within the Joint Committee Report i.e. ANNEXURE A-1 as Annexure 4.

IV. FINDINGS OF THE COMMITTEE:

- i. Commercial activities and residential houses **were found within 30 meters** of the dispensing unit of the petrol pump.
- ii. No school was found within 30 meters; however, **Udal Singh Memorial School is located approximately 40 meters away** on the western side.
- iii. As per Section-H of the CPCB Guidelines dated 07.01.2020 :-
 - A petrol pump retail outlet **should not be located within 50 meters** (radial distance from fill point/dispensing units/vent pipe, whichever is nearest) from schools, hospitals (10 beds and above), and designated residential areas.
 - If due to constraints the 50-meter distance cannot be maintained, the outlet **may be permitted within 30-50 meters**, provided **additional safety measures** are implemented as prescribed by PESO (Petroleum and Explosives Safety Organisation).

A Copy of the guidelines dt. 07.01.2020 has been annexed within the

Joint Committee Report i.e. ANNEXURE A-1 as Annexure 5.



[Handwritten signature]

V. COMPLIANCE REGARDING SITING CRITERIA

13. That further in compliance with the directions of the U.P. Pollution Control Board, Lucknow, the Regional Officer, U.P. Pollution Control Board, Jhansi, vide letter dated 25.08.2025, requested the Secretary, Jhansi Development Authority, Jhansi, to provide information regarding the land use surrounding the site in question within a 30-meter radius. That in response, the Secretary, Jhansi Development Authority, Jhansi, vide letter dated 25.08.2025, intimated that on one side of the site in question, there exists a 25-meter-wide market area, on the other side the land is categorized as commercial, while the remaining sides consist of low-density residential development.

Copies of the letters dt. 25.08.2025 have been annexed within the Joint Committee Report i.e. ANNEXURE A-1 as Annexure 6 & 7.

VI. CONCLUSION OF JOINT COMMITTEE:

14. From the aforesaid facts, it is evident that no sensitive establishments such as a residential colony or school exist within a distance of 30 meters from the dispensing unit of the retail outlet. Accordingly, M/s Love Kush Fuel Station, is found to be complying with the siting criteria prescribed under the Central Pollution Control Board Guidelines for setting up of new petrol pumps dated 07.01.2020.



15. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

16. Hence, the present report is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Jhansi on this 27th day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



DEPONENT

909 27.8.25
Certified that the foregoing statement
sworn before me this day at
by shri/smt./kum. Gouran Ali
whom the contents of this affidavit have
been read over and explained and who is
identified by shri. Sel
Received the legal fee Rs. 35.00 cash

PRAKASH NARAIN DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

27.8.25

Joint Committee inspection report in compliance to the Hon'ble NGT order dated 09.07.2025 in the matter of OA 306/2025, Pradeep Versus State of Uttar Pradesh & Ors.

1. Background:

The Hon'ble NGT, Principal Bench, New Delhi was pleased order dated 09.07.2025 in the matter OA 306/2025 titled as Pradeep Versus State of Uttar Pradesh & Ors. And Direct the Joint Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponent and IOCL, verify the factual position and suggest appropriate remedial action.

Relevant para of the Hon'ble NGT order as below:-

".....9. In view of the environmental questions involved in the case, we also consider it necessary that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, UPPCB, and District Magistrate, Jhansi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponent and IOCL, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

10. Factual and Action taken Report may be submitted within one month.



11. List on 29.08.2025 for further consideration....."

(A Copy of the order of Hon'ble NGT dated 09.07.2025 is annexed herewith at Annexure No.-1)

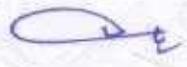
1.1 compliance to the order of Hon'ble NGT dated 09.07.2025, Joint Committee of the following officers of the concerned department has been constituted.

S.No.	Name of Officer	Representative Department
1	Shri Arun Kumar Gour	ADM(Judicial), Jhansi
2	Miss. Somya Agarwal	District Supply Officer, Jhansi
3	Shri Rajnesh Gupta	Executive Engineer, PWD, Jhansi.
4	Shri Vivek Kumar	Tehsildar, Tehsil-Sadar, Jhansi
5	Shri Imraan Ali	Regional Officer, U.P. Pollution Control Board, Jhansi.

2. Meeting to comply the Hon'ble Tribunal Order :

Joint Committee Meeting was conveyed on dated 12.08.2025 to discuss the matter and the modalities of the site inspection. The Committee reviewed the petition and the points related to the location of the petrol pump are discussed to proceed for the inspection and the data collection. The point raised by applicant in his application are mentioned as under :-

".....It is requested that Indian Oil Company has applied for obtaining No Objection Certificate before the District Officer, Jhansi under Section 144 Petroleum Rules for setting up a new petrol pump in Arazi number 881, Mauja Bhojala, Tehsil and District Jhansi, Uttar Pradesh.


OSO





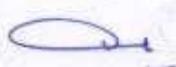
09/07
2 | Page

The said application is totally against the guidelines laid down by you, because right in front of the proposed site there is Udal Singh Memorial Intermediate School which has classes from 1st to 12th and also a Computer Examination Centre and there is population on both the sides of the proposed site.

You have clearly instructed all the oil companies, Government of India's Petroleum and Natural Gas Ministry, Petroleum Establishment and Safety Organization (PESO), Central Pollution Control Board, etc., that the proposed site for setting up any new petrol pump should be 50 meters away from school, hospital (10 beds and more) and habitation and with exemption in special circumstances, a distance of 30 meters has been made mandatory. From time to time, meetings of all beneficiaries have been held in this regard. In which everyone has agreed to comply with your guidelines. (Office Memorandum of the meeting of DPIIT held on 25/07/2024 is attached in which Mr. N.D. Mathur was present on behalf of IOCL).

It is clear that Indian Oil Corporation Limited is well aware of the guidelines issued by you, yet the said IOCL is trying to set up a petrol pump at a distance of less than 30 meters from the school and the inhabited area, disregarding your guidelines.

You are requested that in the interest of public and justice, not only Indian Oil Corporation should be stopped from setting up a petrol pump at the above mentioned place, but punitive action should also be taken against the above mentioned oil company. So that in future


DSO







the above mentioned company and other companies cannot attempt such illegal activities."

3. Inspection of Joint Committee :

Joint Committee has carried out the inspection of the site in question on dated 12.08.2025 during the visit above mentioned officials were present along with the Mr. Ashutosh Srivastav representative of Indian Oil Corporation Limited , Miss Shikha Yadav (Owner of Petrol Pump) and Mr. Pradeep (Complainer).

(Photograph during joint committee visit is enclosed as Annexure-2)

4. Inspection of M/s Love Kush Fuel Station (Indian Oil Corporation Limited), Khasra No.-881, Mouza/Village-Bhojla, Thana-Sipri Bazar, Tehsil & District-Jhansi.

- 4.1 The Site is located on Unnao Balaji road, Arazi number 881, Mauja Bhojala, Tehsil and District-Jhansi, Uttar Pradesh. The Geo graphical location of the site is Latitude 25.504323 & Longitude 78.577212.
- 4.2 On East side of the petrol pump there are empty land.
- 4.3 The Unnao Balaji road at a distance of approximate 27 meter and the Udal Singh Memorial School is located at the distance of approximate 40 meters away on the west side from the Petrol pump dispensing unit.
- 4.4 On North side of the petrol pump there are some commercial shops, residence of Mr. Lakhan Singh etc within the radius of 30 meter from the Petrol pump dispensing unit.
- 4.5 On the South side of the petrol pump there are Axis Bank cum residence within the radius of 30 meter from the Petrol pump dispensing unit.


DSO





- 4.6 The development work for the Establishment of petrol pump was found complete.
- 4.7 No high tension line was found passing through the petrol pump.
- 4.8 During the site visit spot Memo being written before joint committee members (**Copy Enclosed as Annexure-3**), in which Owner of Petrol pump, Complainer and local nearby residents agreed with the distances mentioned as above (i.e. Point No.4.2,4.3,4.4 &4.5).
- 4.9 During the site visit statement of Complainer, Owner of Petrol Pump and and Local Resident being written before joint committee members (**Copy Enclosed as Annexure-4**).

5. Findings of Joint Committee :

- 5.1 The committee find commercial activity and Residential houses within 30 meter Radius from the dispensing unit of petrol pump.
- 5.2 It is also find that there is no school within 30 meter Radius from the dispensing unit of petrol pump, but Udal Singh Memorial School is located at the distance of approximate 40 meters away on the west side from the Petrol pump dispensing unit.
- 5.3 Committee has referred the Section-H of Central Pollution Control Board Guidelines (CPCB) for setting of new petrol pump dated 07-01-2020. (**The Copy is enclosed as Annexure-5**). The Section-H is reproduced as under:

"Section – H : In case of sitting criteria for petrol pump retail outlets Shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospital (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlets shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet."



DSO



 Page

5.4 Further as per the direction of Head Office, U.P.. Pollution Control Board, Lucknow, Regional Officer, U.P. Pollution Control Board, Jhansi sent letter to Secretary Jhansi Development Authority, Jhansi for requesting information regarding the land use near by in question site within 30 meter radius vide letter no.-328/OA-306/NGT/25 dated, 25.08.2025 **(Copy Enclosed as Annexure-6).**

5.5 Secretary Jhansi Development Authority, Jhansi vide their letter no.-972/JDA/Info/2025-26, dated 25.08.2025 **(Copy Enclosed as Annexure-7)** intimated that one side of in question site 25 meter wide market area and the other side is commercial and rest is residential low density.

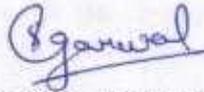
6. Conclusion of Joint Committee :

From the above facts it is evident that no valid establishment such as residential colony, School was found constructed within 30 meter from the dispensing unit of retail outlet. Hence M/s Love Kush Fuel Station (Indian Oil Corporation Limited), Khasra No.-881, Mouza/ Village-Bhojla, Thana-Sipri Bazar, Tehsil & District-Jhansi complying with the sitting criteria laid by Central Pollution Control Board Guidelines (CPCB) for setting of new petrol pump dated 07-01-2020.



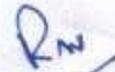
Arun Kumar Gour

ADM (Judicial), Jhansi



Somya Agarwal

District Supply Officer, Jhansi



Rajnesh Gupta

Executive Engineer, PWD,
Jhansi



Vivek Kumar

Tehsildar, Tehsil-Sadar, Jhansi



Imraan Ali

Regional Officer, UPPCB, Jhansi

Item No. 04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 306/2025

Pradeep

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondents

Date of hearing: 09.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. The applicant-Mr. Pradeep, resident of Village and Post Bhojala, District Jhansi, Uttar Pradesh has sent to this Tribunal a letter petition dated 17.03.2025 which has been treated and registered as Original Application No.306/2025 for exercise of suo motu jurisdiction.
2. The applicant has raised the grievances regarding issuance of NOC for establishment of new petrol pump at Aarji No.881, Mauja Bhojala, Tehsil and District Jhansi, Uttar Pradesh in violation of environmental norms. The relevant part of the letter petition enumerating grievances raised by the applicant reads as under:

"विषय :- नेशनल ग्रीन ट्रिब्यूनल के द्वारा निर्धारित दिशा निर्देशों के विपरीत इंडियन ऑयल कॉर्पोरेशन लिमिटेड कानपुर मण्डलीय कार्यालय कालपी रोड पनकी कानपुर के द्वारा पेट्रोल पम्प स्थापित करने के लिए अन्नापति प्रमाणपत्र आवेदन करने के सम्बन्ध में।

X X X X

निवेदन है कि इण्डियन ऑयल कम्पनी के द्वारा आराजी संख्या- 881 मौजा भौजला तहसील व जिला झाँसी उ०प्र० में नया पेट्रोल पम्प स्थापित करने के लिए धारा 144 पेट्रोलियम रूल्स के अधीन जिला अधिकारी झाँसी के समक्ष अन्नापति प्रमाणपत्र प्राप्त करने के लिए आवेदन किया है।

उक्त आवेदन आपके द्वारा निर्धारित दिशा निर्देशों के सर्वथा विपरीत है, क्योंकि. उक्त प्रस्तावित स्थल के ठीक सामने उदल सिंह मैमोरियल इण्टर मीडियट स्कूल जोकि कक्षा 1 से 12 तक है, तथा कम्प्यूटर एक्जाम सेंटर भी है और प्रस्तावित स्थल के दोनों तरफ आवादी है।

आपके द्वारा सभी तेल कम्पनियों भारत सरकार के तेल और प्राकृतिक गैस मंत्रालय, पेट्रोलियम एसटेब्लिशमेन्ट और सेफ्टी ऑगोनाइजेशन (PESO), सेंट्रल पॉल्यूशन कंट्रोल बोर्ड आदि सभी जिम्मेदार संस्थाओं को स्पष्ट रूप से निर्देश दिया गया है कि कोई भी नया पेट्रोल पम्प स्थापित करने के लिए प्रस्तावित स्थल स्कूल, अस्पताल (10 विस्तर और अधिक) तथा आवादी से 50 मीटर दूर होना चाहिए और विशेष परिस्थितियों में छूट देते हुए 30 मीटर की दूरी को अनिवार्य किया गया है।

समय-समय पर इस सन्दर्भ में सभी हितग्राहियों की बैठक होती रही है। जिसमें आपके दिये दिशा निर्देशों के अनुपालन की सहमति सभी के द्वारा दी गयी है। (DPIIT की दिनांक- 25/07/2024 को सम्पन्न मीटिंग का OFFICE MEMORAN DUM संलग्न जिसमें श्री N.D माथुर IOCL की ओर से उपस्थित थे।"

3. The English Translation by the Registry of the relevant part of the letter petition enumerating grievances of the applicant reads as under:-

"Subject: Regarding application for No Objection Certificate for setting up a petrol pump by Indian Oil Corporation Limited, Kanpur Divisional Office, Kalpi Road, Panki, Kanpur, in violation of the guidelines laid down by the National Green Tribunal.

X X X X

It is requested that Indian Oil Company has applied for obtaining No Objection Certificate before the District Officer, Jhansi under Section 144 Petroleum Rules for setting up a new petrol pump in Arazi number 881, Mauja Bhojala, Tehsil and District Jhansi, Uttar Pradesh.

The said application is totally against the guidelines laid down by you, because right in front of the proposed site there is Udal Singh Memorial Intermediate School which has classes from 1st to 12th and also a Computer Examination Centre and there is population on both the sides of the proposed site.

You have clearly instructed all the oil companies, Government of India's Petroleum and Natural Gas Ministry, Petroleum Establishment and Safety Organization (PESO), Central Pollution Control Board, etc., that the proposed site for setting up any new petrol pump should be 50 meters away from school, hospital (10

beds and more) and habitation and with exemption in special circumstances, a distance of 30 meters has been made mandatory. From time to time, meetings of all beneficiaries have been held in this regard. In which everyone has agreed to comply with your guidelines. (Office Memorandum of the meeting of DPIIT held on 25/07/2024 is attached in which Mr. N.D. Mathur was present on behalf of IOCL).

It is clear that Indian Oil Corporation Limited is well aware of the guidelines issued by you, yet the said IOCL is trying to set up a petrol pump at a distance of less than 30 meters from the school and the inhabited area, disregarding your guidelines.

You are requested that in the interest of public and justice, not only Indian Oil Corporation should be stopped from setting up a petrol pump at the above mentioned place, but punitive action should also be taken against the above mentioned oil company. So that in future the above mentioned company and other companies cannot attempt such illegal activities."

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.
5. In view of the averments made in the application, we consider it appropriate to seek responses from (1) State of Uttar Pradesh, through District Magistrate, Jhansi, (2) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, (3) Divisional Officer, Indian Oil Corporation Limited (IOCL), Kanpur, (4) owner of Aarji No.881, Mauja Bhojala, Tehsil and District Jhansi, Uttar Pradesh, who are impleaded as respondents no. 1 to.4. The Registry is directed to prepare and attach memo of parties to the application.
6. Mr. Bhanwar Pal Singh Jadon Advocate has appeared and accepted notice on behalf of respondents no.1 and 2.
7. The Registry is directed to issue notices to respondents no. 3 and 4. Notice on respondent no.4 is ordered to be served through the District Magistrate, Jhansi and for this purpose, notice issue to respondent no. 4

be sent to the District Magistrate, Jhansi by email for getting service of the same effected on respondent no.4 and sending his report in this regard.

8. Responses by respondents no. 1 to 4 may be filed atleast one week before the next date of hearing fixed.

9. In view of the environmental questions involved in the case, we also consider it necessary that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, UPPCB, and District Magistrate, Jhansi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponent and IOCL, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

10. Factual and Action taken Report may be submitted within one month.

11. List on 29.08.2025 for further consideration.

12. A copy of this order may be sent to the Member Secretary, UPPCB and District Magistrate, Jhansi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 09th, 2025
Original Application No. 306/2025
M

Photograph During Joint Committee Visit



Photograph During Joint Committee Visit



श्याट मेमो

आज दिनांक 12-8-2025 का ग्राम शोमला में 881 में स्थित
 संप्रदाय पेट्रोल की स्थलीय जांच टीम द्वारा की गयी। उक्त
 जांच के दौरान शिकायतकर्ता श्री उदीप पुत्र विद्याल सिंह यादव
 नि: 881/882 व कुछ शिकायतकार पुत्री महेष वि. शोमला
 व अन्य लोग उपस्थित रहे। जांच के दौरान शिकायतकर्ता
 की उपस्थिति में स्थलीय पेट्रोल संप्रदाय की प्रथम इन्स्पेक्शन इकाई
 सड़क कि.मि. 16.5 मीटर चौड़ाई की इन्स्पेक्शन 40 मीटर पापी गयी।
 इन्स्पेक्शन उत्तर दिशा में 16.5 मीटर चौड़ाई का जल निकास नालिका के
 मकान के नीचे तथा दक्षिण दिशा में इन्स्पेक्शन 16.5 मीटर
 की इन्स्पेक्शन इकाई पुत्र वसोरे का मकान व अन्य मकान
 कोपे गया। तथा इन्स्पेक्शन इकाई उत्तर दिशा की सड़क की
 मध्य की इन्स्पेक्शन 27.5 मीटर पापी गयी। उक्त पेट्रोल दिशा में जाली
 भूमि पायी गयी।

प्रदीप

11/8/25

मो. 9005486898

Shikha Yadav
 6307173632

रिंकु यादव

मो 8707614972

राजेश
 Shukla 8299 80025

राजेश सिंह मो 9264914867

Rai ful kumar 9455499501

Sushpal 6394976471

व्याज श्री प्रदीप पुत्र मिहाल सिंह मिश्रा जन्म 36 वर्ष के व्याज विप।
 कि प्रश्नगत लवकुश पेट्रोल के लामेन ऊपल सिंह मेथेन प्लैट फ्लिकर स्कूल
 व कम्प्यूटर सेक्टर स्थित है जिसमे पक्षी साप होती है उक्त पेट्रोल बम्प का
 अनापत्ति उमाठा पत्र गलत है ले आइडर एन्ड आई.ओ. ली ग्लम हाथ
 जो कनाया गया है उसमे चारो दिशाओ मे ओपिन लेण्ड 100 मीटर
 + 100 मीटर दशाओ जमीनी बह गलत है व्याज पठकर व सुनना
 हस्ताक्षर किए।

प्रदीप

12/8/25

मो. 9005486898

व्यक्त कुं शिखा यादव पुत्री महेश मिठ्ठा ^{बुवा} भोजला उम्र लगभग
 22 वर्षीय नवान किता कि नाम भोजला से सफुय्य एनर्जी स्टेशन
 के नाम से पेट्रोल पम्प सेचालित है उसकी में डील है। यह
 पेट्रोल पम्प मुझे आई आर सी एल कम्पनी द्वारा स्वीकार किया
 गया है विपक्षी उदीप यादव पुत्र मिथल सिंह जाकि भोजला जिला
 दतिया के निवासी है चूंकि विपक्षी के माया बलवान सिंह यादव भारत
 पेट्रोलियम पम्प के मालिक है उस पर विपक्षी नोकरी करते है
 और इससे बलवान सिंह के साथ इनसे शिकायत कराई गयी है
 वे इमि N.O.C. लेने से पहले इनके साथ जोन्व का सीना-पुकी है
 जाकि इनके साथ गृह त साक्ष्य गवात पोप गये है इस पम्प से
 इनका कोई लेना देना नहीं है। इनके माया बलवान सिंह यादव
 के साथ शिकायतें बार-बार कराई जा रही है। इनके साथ बदल
 गये की शिकायत की गयी है वह केवल पठीसा सेक्टर में
 खुलता है डिस्टेंस एनित लिखत की पूरी 40 मीटर बाकी गयी है
 पेट्रोल पम्प के दक्षिण में AXIS Bank सेचालित है व मोदा भ
 वने है। अत्र की दिशा में अमूल डेपटी व पुकोन है तथा लखन
 सिंह यादव की दुकान है इन् दिशा में आसी जमीन है यात
 पठका व सुनकी हल्ला है।

Shikha Yadav

6307193632

व्यान सीमती ज्योति ठाडुट पकी थी कुलदीप सिंह कि० भो०
 ने व्यान किया कि लवकुश पेट्रोल पम्प के लायन मेरा डकत
 किह मेमोरीयल स्कूल बनाई। जिसमे केवल online परीक्षाएं
 होती है। व व्याप सापेक्ष दुकोने वती है। इतमे कसारे नई
 लग रही है। मुझे लवकुश पेट्रोल पम्प बनने से कोई इजाजत
 नहीं है व्यान पढणा छता हूँ मियाँ।

ज्योति सिंह

7652071390

ज्यात सुफेय पुन हुरुय गिह भाडव मि० ब्रुण नैकान
 मिना वि मेरे बकान म ANIX BANK सेनालि त छै व गोदाध
 वना छै इसका वाणिज्यक प्रयोग करते छै लपहुय पेड्रोले
 पम्प लगने से हेम कोर्ट डापत्रि कछी छै व्यापक व बुका
 दालाश्रम विदी

७/०७/१८

9695131429

व्यान लखनौहि . कपला प्रसाद, जमुना प्रसाद, कान सिंह पांडव
 पुनगणवत्कर पांडव मिठ भीमला न वान किया कि लखनौहि
 पेट्रोलियम की उत्र दिशा मे हम लोग के गोवाग न पुनगणवत्कर
 जिसमे अमूल डेपटी चल रही है। इस पेट्रोलियम लगेन ले
 हम लोग के लोडू आपनिकनी वान पठका लखनौहि
 किया।

क. र. सिंह

9020976834

कानिना प्रसाद

12/8/2025

9794458384

जमुना

9129129925

कानिना सिंह

सो 9264914867

कार्यसूची संख्या -108.11

विषय:- प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केन्द्र हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाईडलाइन में यथावश्यक संशोधन करते हुये प्रदेश में प्रभावी/अंगीकृत किये जाने के संबंध में।

प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केन्द्र से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु वर्तमान में कोई भी गाईडलाइन प्रभावी नहीं है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के गाईडलाइन दिनांक-07.01.2020 के विवेचना के उपरान्त गाईडलाइन को यथा अंगीकृत किये जाने संबंधी प्रस्ताव बोर्ड की दिनांक-30 मार्च, 2021 को सम्पन्न हुई बोर्ड की 105वीं बैठक के कार्यसूची संख्या-105.18 पर प्रस्तुत किया गया था। बोर्ड द्वारा प्रस्ताव का अवलोकन कर, प्रकरण पर पुर्नविचार कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किये जाने के निर्देश दिये गये थे।

इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक-07.01.2020 द्वारा निर्धारित गाईडलाइन्स व दिनांक-16.08.2021 के पत्र द्वारा निर्गत Addendum का अध्ययन कर वांछित संशोधन करते हुये, प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केन्द्र के संबंध में गाईडलाइन तैयार कर संलग्नक-1 पर प्रस्तुत की गई है।

अतएव बोर्ड के समक्ष प्रस्ताव है कि:-

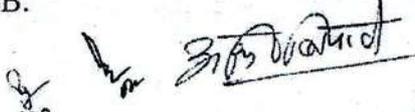
“प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केन्द्र हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाईडलाइन में यथावश्यक संशोधन करते हुये प्रदेश में प्रभावी/अंगीकृत किये जाने हेतु अनुमोदन प्रदान करना चाहें।”

PROPOSED GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS**A: Siting criteria of Retail Outlets:**

- 1- Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by Petroleum and Explosives Safety Organization (PESO). In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.
- 2- All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks / edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by Oil Marketing Company (OMCs) starts post the issuance of these guidelines.

B. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater level i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view; view of State/Central Ground Water Board / Authority will prevail. Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall also have secondary containment by way of double walled tanks of concrete protection walls around Underground Storage Tank (UST).
2. All new retail outlets shall have underground tanks / above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fuelling station, concerned OMC shall report to State Pollution Control Board (SPCB), PESO and District Administration under intimation to Central Pollution Control Board (CPCB) within 24 hours of occurrence.
Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage / spillages are implemented to the satisfaction of PESO and concerned SPCB.



OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant / Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national / international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All Dispensing Units (DUs) shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fuelling position.
6. Single/double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refuelling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

C: Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed Ministry of Petroleum and Natural Gas (MoPNG) prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil/groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant / Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

D: Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

E: Installation, Operation and maintenance of Vapour Recovery System (VRS):

1. All new retail outlets set up with sale potential of 300 KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.
5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fuelling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total Volatile Organic Compounds (VOC) and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/month and more than 10 lakh population (in first phase) by E(P) Act, 1986 approved labs once in a year to check compliance with Occupational Safety and

Health Administration (OSHA) norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

F: Ground Water and Soil Quality Monitoring Protocol:

- a) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E(P) Act, 1986 approved labs or labs with national / international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek assistance of local administration/SPCB/PCC/CGWB.
- b) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets

Samples of groundwater being used for drinking purposed shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferable within 50m distance from the underground storage tank location at the retail outlet.

The samples shall be analyzed from the following parameters:

Table 1

Sr.No.	Parameter	Screening Values
1	Total petroleum hydrocarbons (C10-C40)	0.6mg/L
2	BTEX	I. Benzene- 0.01 mg/L II. Toluene-0.7mg/L III. Xylene-0.5mg/L
3	Methyl Tertiary Butyl Ether	13µg/L
4	Total PAH	0.0001mg/L

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analyzed for the following parameters:

Table 2

Sr.No.	Parameter	Screening Values (mg/kg)
1	Total petroleum hydrocarbons (TPH)	5000
2	Benzene	5
3	Toluene	30
4	Xylene	50
5	Methyl Tertiary Butyl Ether	100
6	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international

accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months. In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the CPCB guidelines for setting up to petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

G: Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

H: Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

NOTE: All the above Guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017 Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures from protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.


 क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
 Regional Office, U.P. Pollution Control Board

संदर्भ सं०

Ref. No. 328/OA-306/NGT/25

दिनांक 25.08.2025

Date.....20

सेवा में,

 सचिव,
 झांसी विकास प्राधिकरण,
 झांसी।

विषय : मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-306/2025, प्रदीप बनाम स्टेट ऑफ यू०पी० एवं अन्य के सम्बन्ध में।

उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करे। अवगत कराना है कि मेसर्स लवकुश फ्यूल स्टेशन, खसरा संख्या-881, ग्राम-भोजला, जनपद-झांसी की स्थापन के विरुद्ध मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-306/2025, प्रदीप बनाम स्टेट ऑफ यू०पी० एवं अन्य विचाराधीन है। उक्त वाद में रेस्पॉन्डेन्ट नं०-1, जिलाधिकारी, झांसी एवं रेस्पॉन्डेन्ट नं०-2, सदस्य सचिव, ओ०ए० प्रदूषण नियंत्रण बोर्ड है। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक-12.08.2025 को प्रश्नगत स्थल का निरीक्षण किया गया है। निरीक्षण के समय मेसर्स लवकुश फ्यूल स्टेशन, खसरा संख्या-881, ग्राम-भोजला, जनपद-झांसी के आस-पास 30 मीटर की त्रिज्या में आवासीय मकान निर्मित पाये गये हैं। प्रकरण में अग्रिम कार्यवाही किये जाने हेतु प्रश्नगत स्थल के आस-पास का क्षेत्र झांसी महायोजना-2021 में आवासीय श्रेणी के अन्तर्गत अधिसूचित है। अतः नही के सम्बन्ध में सूचना वांछनीय है।

अतः उपरोक्त के सम्बन्ध में आपसे अनुरोध है कि सम्बन्धित अधिकारी को उक्त सूचना लौटती है। यदि इस कार्यालय को प्रेषित किये जाने हेतु निर्देशित करने का कष्ट करे। प्रकरण माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन है तथा सुनवाई हेतु अग्रिम तिथि 29.08.2025 नियत है। अतः आपका सहयोग-यथोपरि।

भवदीय

 (इमरान अली)
 क्षेत्रीय अधिकारी

संक्षेप - निम्नलिखित को सादर सूचनाथ प्रेषित।

1. सदस्य सचिव महोदय, ओ०ए० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय झांसी।
3. उपाध्यक्ष झांसी विकास प्राधिकरण, झांसी।
4. अपर जिलाधिकारी (न्यायिक), झांसी।

क्षेत्रीय अधिकारी



झाँसी विकास प्राधिकरण, झाँसी

पत्रांक:- 972 / जे0डी0ए0 / सूचना / 2025-26

दिनांक :- 25 अगस्त, 2025

प्रेषक,

सचिव,
झाँसी विकास प्राधिकरण, झाँसी।

सेवा में,

श्री इमरान अली
(क्षेत्रीय अधिकारी)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झाँसी।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-306/2025, प्रदीप बनाम स्टेट ऑफ यू0पी0 एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या-328/ओ0ए0-306/एन0जी0टी0/25 दिनांक-25.08.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मेसर्स लवकुश फ्यूल स्टेशन, खसरा संख्या-881, ग्राम-भोजला, जनपद-झाँसी की स्थापना के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-306/2025, प्रदीप बनाम स्टेट ऑफ यू0पी0 एवं अन्य विचाराधीन है। उक्त स्थल के आस-पास 30 मीटर त्रिज्या का क्षेत्र झाँसी महायोजना-2021 में आवासीय श्रेणी के अन्तर्गत अधिसूचित है अथवा नहीं के सम्बन्ध में सूचना चाही गयी है।

उक्त के क्रम में अवगत कराना है कि खसरा संख्या-881, ग्राम-भोजला, जनपद-झाँसी के आस-पास 30 मीटर त्रिज्या का क्षेत्र झाँसी महायोजना-2021 के अनुसार 24 मी0 चौड़े बालाजी-उन्नाव मार्ग के समानान्तर एक ओर केन्द्रीय किया उच्च घनत्व तथा दूसरी ओर आवासीय-निम्न घनत्व में परिभाषित था। वर्तमान में झाँसी महायोजना-2031 दिनांक 27.07.2025 से प्रभावी है। झाँसी महायोजना-2031 के अनुसार प्रश्नगत क्षेत्र के आस-पास की 30 मी0 त्रिज्या का क्षेत्र 24 मी0 चौड़े बालाजी-उन्नाव मार्ग के समानान्तर एक ओर 25 मी0 चौड़ा बाजार क्षेत्र तथा दूसरी ओर व्यवसायिक (सेक्टर नेबरहुड) एवं अवशेष क्षेत्र आवासीय निम्न घनत्व के रूप में प्रदर्शित है।

कृपया अवगत होने का कष्ट करें।

Vijay Kumar
Singh

Digitally signed by
Vijay Kumar Singh
Date: 2025.08.25
18:10:49 +05'30'

नगर नियोजक

झाँसी विकास प्राधिकरण, झाँसी।

पृष्ठांकन संख्या व दिनांक यथोक्त।

प्रतिलिपि:-सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

2. जिलाधिकारी महोदय, झाँसी।
3. उपाध्यक्ष महोदय, झाँसी विकास प्राधिकरण, झाँसी।
4. अपर जिलाधिकारी (न्यायिक), झाँसी।
5. कार्यालय प्रति।

नगर नियोजक

झाँसी विकास प्राधिकरण, झाँसी।